

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
CASTING DYNAMICS LIMITED
(FORMERLY KNOWN AS INDSUR GLOBAL LIMITED)**

Sr.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Casting Dynamics Limited (Formerly known as Indsur Global Limited)
2.	Date of incorporation of corporate debtor	01-09-1994
3.	Authority under which corporate debtor is incorporated /registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40100MH1994PLC080707
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: 502, 5th Floor, B Wing, Pinnacle Corporate Park, B.K.C., Bandra (E), Mumbai-51. Plant Address: Nurpura, Village Baska, Baska-Halol Road, Tal – Halol, Panchmahal 389350
6.	Date of closure of Insolvency Resolution Process	23-06-2023
7.	Liquidation commencement date of corporate debtor	23-06-2023
8.	Name and registration number of the insolvency professional acting as liquidator	Manish Sukhani IBBI/IPA-001/IP/P00668/2017-2018/11137
9.	Address and e-mail of the liquidator, as registered with the Board	Address: B/213, Orchard Road Mall, Royal Palms, Aarey Milk Colony, Goregaon (E), Mumbai-400 065. Email ID: ca.m.sukhani@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: same as provided against point no. 9 Email ID: cirp.igl@gmail.com
11.	Last date for submission of claims	23-July-2023

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of liquidation of the **Casting Dynamics Limited** (formerly known as Indsur Global Limited) on 23-06-2023.

The stakeholders of **Casting Dynamics Limited** (formerly known as Indsur Global Limited) are hereby called upon to submit their claims with proof on or before 23-07-2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38

Date: 28-06-2023

Place: Mumbai

Sd/-
Manish Sukhani
Liquidator